

Central Administrative Tribunal
Principal Bench

CP No.211/2016
OA No. 2777/2015

New Delhi, this the 27th day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Raj Kumar, Primary Teacher,
Aged about 36 years,
S/o Sh. Pratap Singh,
R/o New Extn. Colony,
Gali No.4, Behind Sukhram Hospital,
Palwal, Haryana ...Petitioner

(By Advocate: Mr. M.D. Jangara for Mr. M.K. Bhardwaj)

Versus

1. Shri Amit Singla,
Commissioner,
South Delhi Municipal Corporation,
SPM Marg, Civic Centre, New Delhi
 2. Shri Mita Singh,
Director,
Directorate of Education,
South DMC, SPM Marg,
Civic Centre, New Delhi

(By Advocate: Mr. R.K. Jain)

ORDER (Oral)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the respondents produced an Office Order dated 26.09.2016 and submits that they have passed the speaking order considering the representation of the petitioner and also granted certain benefits to the petitioner.

2. In the circumstances, the present C.P. is closed. Notices are discharged. However, the petitioner is at liberty to question the

order now passed, if he is still aggrieved, in accordance with law.

No costs.

(K.N. Shrivastava)
Member (A)

(V. Ajay Kumar)
Member(J)

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